

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, DELHI**

O.A. No. 461/2025

IN THE MATTER OF:

NGT Bar Association (PB) Legal Aid Committee

.....**Applicant**

VERSUS

State of Himachal Pradesh & Ors.

.....**Respondents**

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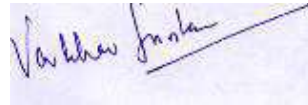
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Dated: 25.04.2026

Place: Dharamshala

Through Counsel



Vaibhav Srivastava (Advocate)

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, DELHI**

O.A. No. 461/2025

IN THE MATTER OF:

NGT Bar Association (PB) Legal Aid Committee

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State of Himachal Pradesh & Ors.

.....Respondents

**RESPONSE ON BEHALF OF
RESPONDENT NO. 3 i.e. HP STATE
POLLUTION CONTROL BOARD
IN COMPLIANCE TO ORDER
DATED 27.02.2026.**

MAY IT PLEASE YOUR LORDSHIPS:-

- 1 That the instant Original Application has been registered by this Hon'ble Tribunal *suo-motu* on the basis of a letter petition sent by the applicants. The letter petition (OA), relates to illegal expansion work being carried out by Radha Swami Satsang Beas (RSSB), Praur in Ghaneta, Dhoran, Balla, Praur and Darang villages located in District Kangra, H.P., causing damage to environment etc.


Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

ATTESTED

Oath Commissioner
DHARAMSHALA

2. That the case was last listed on 27.02.2026 wherein, following directions were passed:-

"....10. In their responses respondents no. 3 and 4 shall provide their response/information on the following aspects which emerge from the material placed on record:-

- 1) The Joint Committee report dated 14.11.2025 indicates hill cutting and dumping of muck in the water body.*
- 2) The muck dumping is in the water course as well as the banks of the water body.*
- 3) Approvals and permissions for such hill cutting and dumping/reclamation of the water body to be provided.*
- 4) The original course of the water body as per the revenue map to be provided and the area reclaimed may be indicated.*
- 5) 35 trees are stated to have been illegally felled but such illegal felling of trees has been penalized with a meager amount by compounding for a total compensation of Rs.5000/- whereas the cost of the timber would be much higher than the value compensated.*

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Oath Commissioner
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Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

6) *The report also indicates re-demarcation of the forest boundaries but the changes are not indicated.*”

3. That it is submitted that the site was inspected by the Regional Officer, HPSPCB Dharamshala alongwith the Joint Committee on 04.11.2025 and being nodal agency the HPSPCB has filed the detailed joint report dated 16-12-2020, which is already on record. That the Joint Committee in its report dated 14.11.2025 observed hill cutting and dumping of muck in the water body and muck dumping is in the water course as well as the banks of water body.

In this regard it is submitted that in pursuance of the order dated 30.03.2026, the inspection of the concerned sitewasagain conducted by the Officials of the Regional Office Dharamshala on 07.04.2026. During inspection, it was observed that the work of the crate wall along the Taal khad and Shi Nallah provided by Radha Swami Satsung Vyas, Parour, Tehsil Palampur, District Kangra H.P. was found inadequate and is required to raise the height to avoid any contamination in the khad and Nallah in mansoon season. The protection measure for remaining muck dumped at site is also required towards nallah/khad. For the violations observed during inspection, the State Board had issued notices dated 10.04.2026 and


Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

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17.04.2026 to the unit with the direction to raise the height of crate wall along the Taal khad and Shi Nallah, provide the protection measure in remaining portion towards the Shi Nallah and Taal Khad and a restoration plan for muck dumped site, adjoining the Shi nallah and Taal Khad along with geo-tagged photographs has also been sought from the unit. However, no such compliance is received from the unit, till date. The water samples were also collected on 07.04.2026 from Taal khad upstream of hill cutting/muck dumping site of Radha Swami Sansung Beas Parour and Taal khad downstream of hill cutting/muck dumping site of Radha Swami Sansung Beas Parour, and the analysis results of which were found within the prescribed standards. (Copy of inspection report along with photographs, notices and sample reports are enclosed herewith as **Annexure R-3/A**).

4. That this Hon'ble Tribunal in order dated 27.02.2026, had also observed that the approvals and permissions for such hill cutting and dumping/reclamation of the water body to be provided.

In this regard, it is submitted that the State Board has issued No Objection Certificate (NOC) to M/s Radha Swami Santsung Beas, Parour, Tehsil Palampur,

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District Kangra H.P. vide letter dated 21.11.2025 (**Annexure R-3/B**), subject to certain conditions. Further, it has also been informed by the Assistant Town Planner, Sub-Divisional Town Planning Office, Palampur vide letter dated 13.04.2026 that the Radha Swami Satsang Vyas, Parour office has not obtained any approval or permission for cutting the hill nor has submitted any application/case for planning permission till date in their office. However, several letters were sent to Radha Swami Satsang Vyas, Parour, Distt. Kangra, H.P. wherein it was mentioned that no cutting, excavation, alteration, construction & change of land use etc. should be done without prior approval of this Department. (Copy of letter dated 13.04.2026 is annexed as **Annexure R-3/C**). It is submitted that Department of Town & Country Planning need to be arrayed as a party in this matter.

5. That in the aforesaid order, this Hon'ble Tribunal has also observed that the original course of the water body as per the revenue map to be provided and the area reclaimed may be indicated.

In reference to aforesaid observations, it is submitted that as per report, received from Sub Divisional Officer (Civil), Palampur, vide letter dated 21.04.2026 that the water course of Khad is as per


Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

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revenue record and there is no change in Nallah which is flowing along the construction work of Radha Swami Satsung Vyas, Parour. (Copy of report is attached as **Annexure R-3/D**).

6. That Hon'ble Tribunal has also observed that 35 trees are stated to have been illegally felled but such illegal felling of trees has been penalized with a meager amount by compounding for a total compensation of Rs.5000/- whereas; cost of timber would be much higher than the value compensated.

In this regard, it is submitted that this issue pertains to the Forest Department and calls for their reply.

7. That with regard to issue of original stream layout and its present status, including any deviation or alteration, it is submitted that the Executive Engineer, Jal Shakti Division, Thural, vide letter 21.04.2026 (**Annexure R-3/E**), has reported that there is no significant change in the stream layout and water way as per brief inspection report.

8. That in addition to above, it is submitted that the unit was directed to raise the height of crate wall along the Taal khad and Shi Nallah and provide the protection measure in remaining portion towards the Shi Nallah and Taal Khad and submit the restoration plan for muck dumped site adjoining to Shi Nallah and Taal

Khad within stipulated time period along with geo-

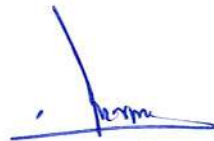
ATTESTED

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DHARAMSHALA

Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Distt.
Dharamshala, Distt. Kangra (H.P.)

tagged photographs. Further, in view of the violation observed on the part of unit i.e. RSSB, the State Board, vide order dated 24.04.2026 (**Annexure R-3/F**), has also imposed the Environmental Compensation of Rs. One Lac (1,00,000/-), upon the unit i.e. Radha Swami Satsang Beas, as per the orders dated 29.07.2013, passed by the Hon'ble NGT in OA No. 256/2013, titled as Abhishek Rai Vs. State of H.P. for dumping muck at the bank of aforesaid water bodies. Thus, the State Board taken regulatory actions against the unit and has issued directions to the unit i.e. RSSB from time to time as per various environmental laws and norms.

9. That the present response on behalf of HP State Pollution Control Board i.e. Respondent No. 3, may kindly be taken on record.



RESPONDENT No. 3

Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dheramshala, Distt. Kangra (H.P.)

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Oath Commissioner
DHARAMSHALA

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, DELHI

O.A. No. 461/2025

IN THE MATTER OF:

NGT Bar Association (PB) Legal Aid Committee

.....Applicant

VERSUS

State of Himachal Pradesh & Ors.

.....Respondents

AFFIDAVIT

I, Rahul Sharma, son of Late Sh. Tej Lal, aged about 42 years, presently, working as Assistant Environmental Engineer, Regional Office, H.P. State Pollution Control Board, Dharamshala, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under: -

1. That I am duly authorized to file the accompanying response to OA and the same has been drafted at my instance and under my instructions.
2. That the contents of paras 1-9 of response are true and correct to the best of my knowledge,


Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

ATTESTED

Oath Commissioner
DHARAMSHALA

derived from official record. No part of it is false and nothing material has been concealed therefrom.

3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief.

Verified at Dharamshala on 25th day of April, 2026.



ATTESTED
A
Oath Commissioner
DHARAMSHALA

[Signature]
DEPONENT

Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

Certified That The Above Was declared as
oath/ affirmation before me at Dishala
This Date 25.04.2026
By Sh./Smt. Rahul Sharma age 42
Deponent who was personally known to
identified by Sh. Manoj Kumar who is
personally known to me. Cr. Assat H.P.P.C.B
Dishala

A
Oath Commissioner

Certified that this affidavit has been read over and explained in vernacular/English to Hindi to Sh./Smt. Rahul Sharma Asst Environmental Engineer at H.P.P.C.B Dharamshala deponent who understood the same at the time of making there of

A
Oath Commissioner

No. 4154 Date 25.04.26 Time 11:30 AM
DEPONENT is identified by Sh./Smt. Manoj Kumar Sh. Assat H.P.P.C.B
Signature of the Identification... Manoj Dishala
Oath Commissioner

Inspection Report

This is in reference to a letter received in this office from the Head Office vide letter no: 18643-44, dated: 13/03/2026 to inspect the site and submit the report in compliance of the directions of Hon'ble NGT order dated 27/02/2026, passed in OA no. 461/2025 titled as Seema Kumari & Ors., Vs State of HP & Ors. In this regard, the inspection of the alleged site of Radha Swami Satsung Beas, Parour, Tehsil Palampur, District Kangra H.P. was conducted by the joint committee under the Chairmanship of worthy SDM Palampur on date: 07/04/2026. During the inspection, it was observed by the committee that the work of the crate wall along the Taal khad and Shi nallah has been carried out by Radha Swami Satsung Beas, Parour, Tehsil Palampur, District Kangra H.P., which is inadequate and required to raise the height to avoid any contamination in the khad and nallah in monsoon season & the protection measures for remaining portion of muck filled site towards the nallah/khad is also required to be provided for which they have been directed by the joint committee during inspection.

Further it was also observed that the excavation of the muck by cutting of hill by using poclain and JCB machines is still in progress and trucks/tractors are used for transportation of muck from one location to other within their site. It was also informed that the protection walls are being provided in the areas where muck is to be filled for development of parking area and it is a continuous ongoing work. For the control of dust emission due to the plying of vehicles on internal roads and by cutting of hill in the alleged site, they have provided tankers alongwith tractor for sprinkling of water in the alleged site.

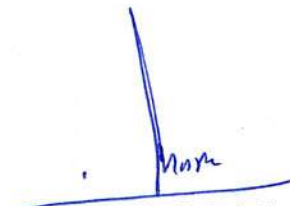
However the samples from Taal khad upstream of hill cutting/muck dumping site and Taal khad downstream of hill cutting/muck dumping site of Radha Swami Sansung Beas Parour have been collected and the handed over to the Regional Laboratory Dharamshala for further analysis.

The inspection report alongwith photograph is put up for your kind information and necessary action please.

Date: 08/04/2026



Er. Rajat Kumar
Junior Environmental Engineer
HPSPCB Dharamshala

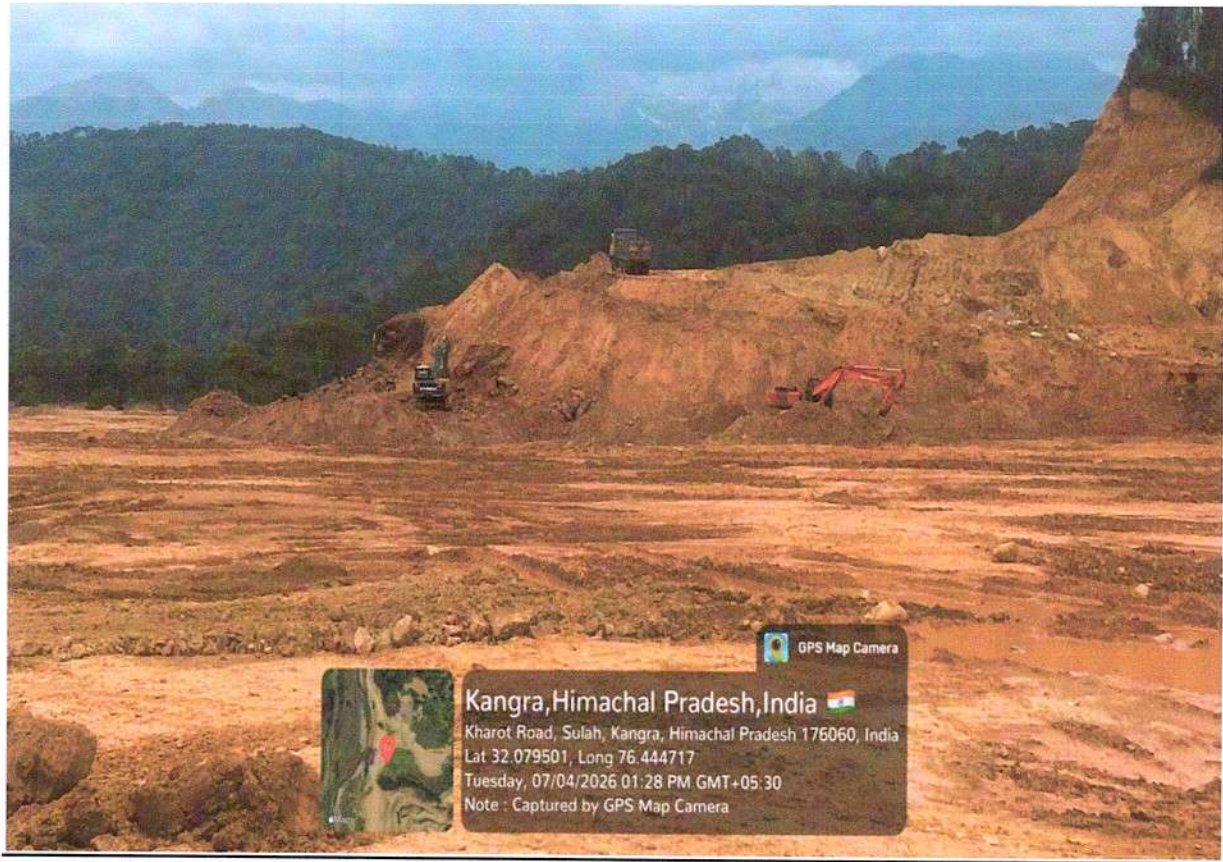


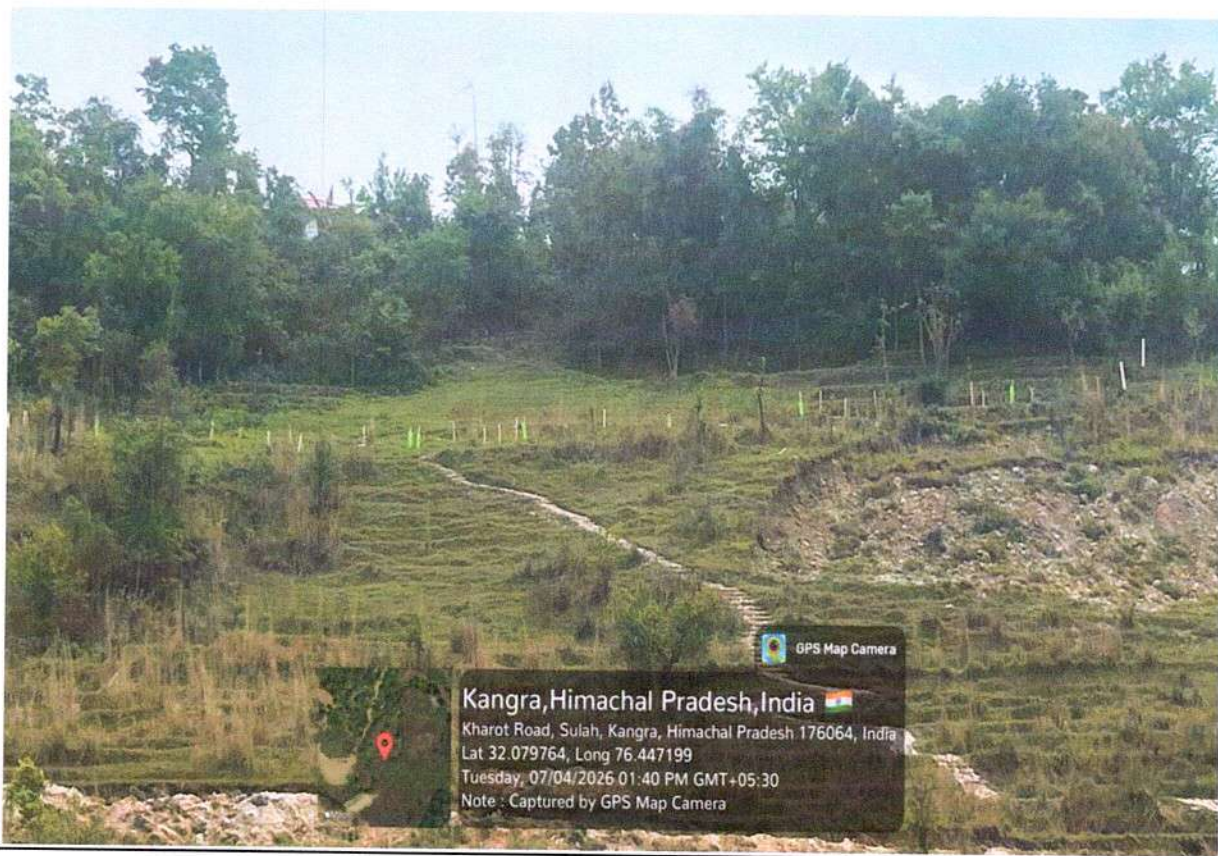
Er. Rahul Sharma
Asstt. Environmental Engineer
HPSPCB Dharamshala

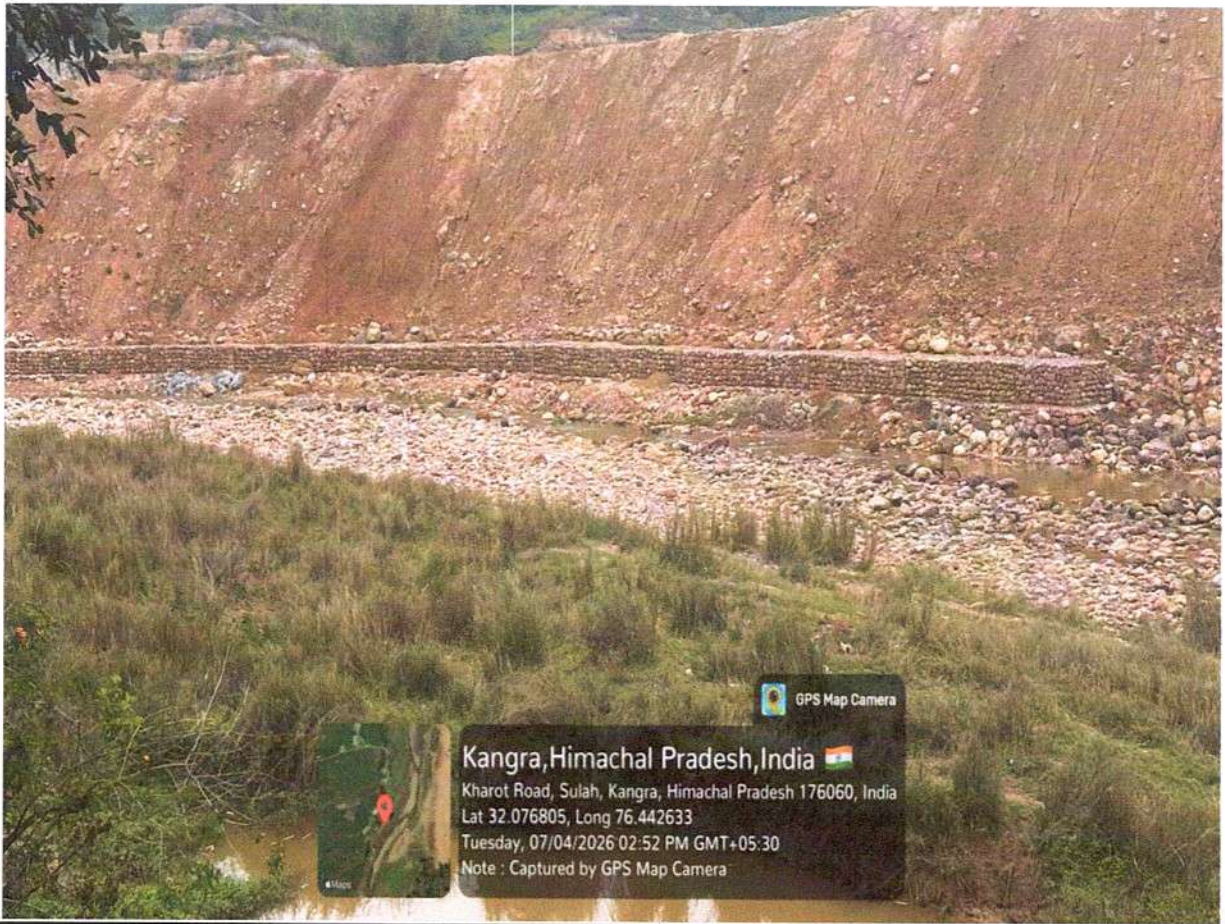
**Photographs taken during the joint inspection of alleged site of Radha Swami Satsung
Beas, Parour, Distt. Kangra, HP on date: 07/04/2026**

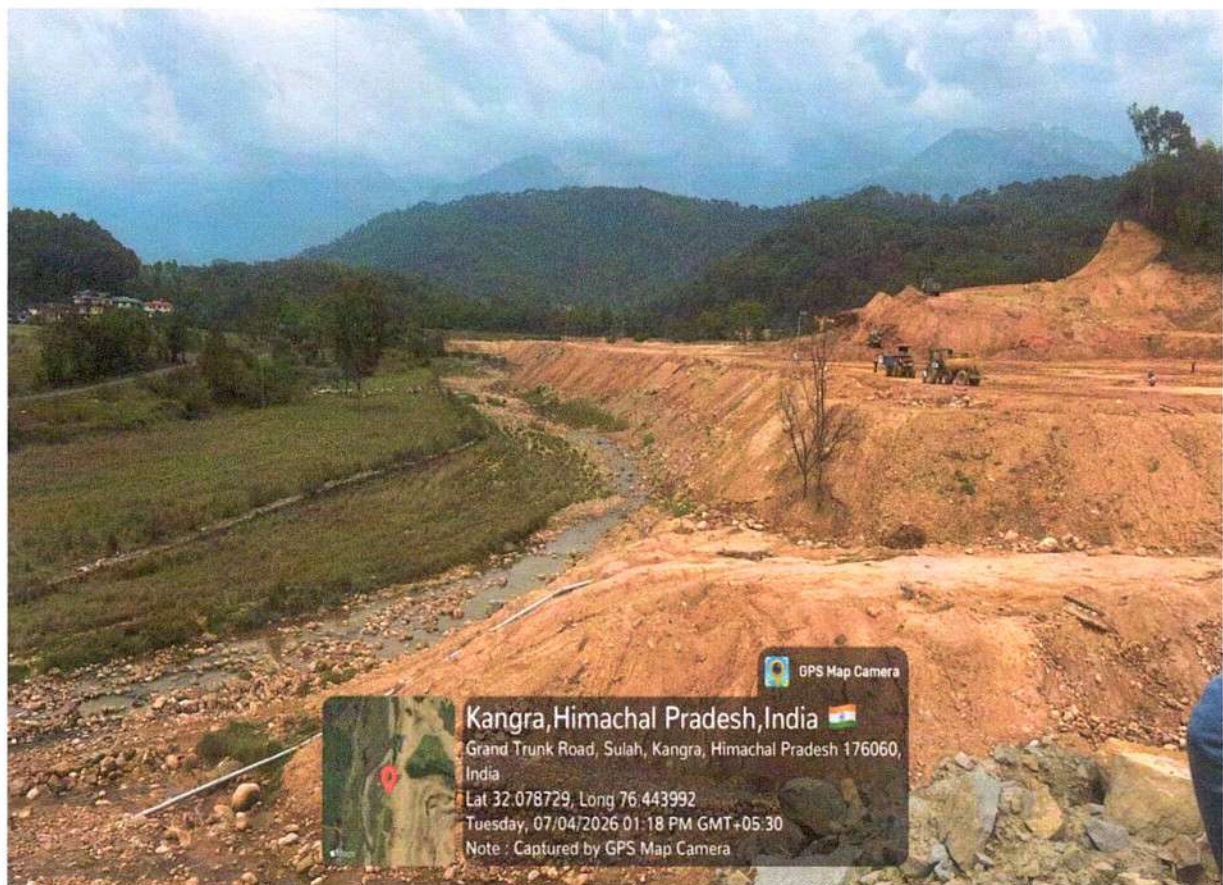












12



Himachal Pradesh State Pollution Control Board
 Regional Office, Dharamshala
 Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
 Telephone No. 01892-222628 e-mail: pebrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas, in continuation to this office letter no: PCB/ 461 of 2025 /DHM/26- 98-100, dated: 10/04/2026 vide which you have directed to comply with the observation issued by this office during the inspection of alleged site of Radha Swami Satsung Vyas, Parour, Tehsil Palampur, District Kangra H.P. on date: 07/04/2026 and submit compliance within 07 days positively, but you have failed to comply with the directions issued by this office till date. Further as per the letter no: 16662-665, dated: 02/02/2026 issued by the Member Secretary, HPSPCB regarding the personal hearing of M/s Radha Swami Satsung Vyas, Parour, Tehsil Palampur, District Kangra H.P. in reference to OA No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P. & ors. before the Hon'ble NGT, Delhi vide which it was decided that EC was not imposed as the unit had initiated the protection works at the site and had provided the adequate protective measures. In addition to above, unit has been directed to complete the work for providing a retaining structure to contain the muck generated from construction activities at the earliest. In view of above, it seems that the unit has failed to comply with above said directions, hence committed the violation of provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

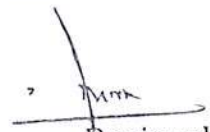
Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39, 39 D of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A & 45 E of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other

service. Also, Environmental Compensation shall be imposed on the unit based on the Polluter Pays Principle, as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby once again directed to raise the height of the crate wall along the Taal khad and shi nallah and provide the protection measure in remaining portion towards the Shi nallah and Taal Khad and submit the restoration plan for muck dumped site adjoining the Shi nallah and Taal Khad within 03 days along with geo-tagged photographs to this office. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of 03 days, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.




Regional Officer
HP State Pollution Control Board

Dated: 17/04/2026

PCB/ 461 of 2025 /DHM/26- 131-133

Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla for information and necessary action please.
2. The Sub Divisional Magistrate, Palampur, Tehsil Palampur, District Kangra H.P for information and necessary action please.
3. M/s Radha Swami Satsung Vyas, Parour, Tehsil Palampur, District Kangra H.P. for compliance.



Regional Officer
HP State Pollution Control Board



Himachal Pradesh State Pollution Control Board
 Regional Office, Dharamshala
 Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
 Telephone No. 01892-222628 e-mail: pebrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.


Whereas, in reference to this office letter no: PCB/Court Case File/PF/25-8714-19, dated 31/03/2026 & in reference to the letter no: 18643-44, dated: 13/03/2026 received from worthy Member Secretary, HPSPCB Shimla, the inspection of the alleged site of Radha Swami Satsung Vyas Parour, Tehsil Palampur, District Kangra H.P. by the joint committee under the Chairmanship of worthy SDM Palampur was conducted on date: 07/04/2026. During the inspection, it was observed by the committee that the work of the crate wall along the tall khad and shi nallah is carried out by Radha Swami Satsung Vyas, Parour, Tehsil Palampur, District Kangra H.P. is inadequate, which is required to raise the height to avoid any contamination in the khad and nallah in mansoon season & the protection measure of remaining muck dumped site towards the nallah/khad is also required.

Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the 'Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled 'Paryavaran Suraksha samiti & anr. vs. UoI & ors.' as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby directed to raise the height of the crate wall along the tall khad and shi nallah and unit to provide the protection measure in remaining portion towards the Shi nallah and submit the restoration plan for muck dumped site adjoining the Shi nallah and tall Khad within 07 days along with photographs to this office. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of 07 days, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.



Regional Officer
HP State Pollution Control Board

PCB/461 of 2025 /DHM/26-98-100 Dated: 10/04/2026

Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla along with photographs for information and necessary action please.
2. The Sub Divisional Magistrate, Palampur, Tehsil Palampur, District Kangra H.P for information and necessary action please.
3. M/s Radha Swami Satsung Vyas, Parour, Tehsil Palampur, District Kangra H.P. for compliance.



Regional Officer
HP State Pollution Control Board



H.P. STATE POLLUTION CONTROL BOARD
“Him Parivesh Bhawan”, Regional Office Dharamshala
Near GSSS, Dari, Tehsil Dharamshala, Distt.-Kangra (H.P.), PIN 176057
Phone No. 01892-222628

Website: <http://hppcb.nic.in>

e-mail: pcbroyassur@gmail.com

Comparative statement under Water (Prevention & Control of Pollution) Act, 1974
 Analysis Report: - R-30 & R-31, dated 17.04.2026 of Taal Khad upstream of hill cutting/muck dumping site of Radha Swami Satsung Beas Paror & Tall khad downstream of hill cutting/muck dumping site of Radha Swami Satsung Beas Paror. (Study Sample).

R-30

Sr. No.	Particulars	Result (mg/l)	General Standards for discharge of Environmental pollutants	Remarks
1	pH	8.09	5.5 - 9.0	Within Limit
2	TDS	137.0	500.0 mg/l	Within Limit
3	COD	6.0	250 mg/l	Within Limit
4	BOD	0.5	30.0 mg/l	Within Limit
5	TSS	1.0	100 mg/l	Within Limit
6	FC	840	2500 MPN/100 ml (Max. Permissible)	Within Limit

R-31

Sr. No.	Particulars	Result (mg/l)	General Standards for discharge of Environmental pollutants	Remarks
1	pH	7.96	5.5 - 9.0	Within Limit
2	TDS	166.0	500.0 mg/l	Within Limit
3	COD	4.0	250 mg/l	Within Limit
4	BOD	0.4	30.0 mg/l	Within Limit
5	TSS	2.0	100 mg/l	Within Limit
6	FC	460	2500 MPN/100 ml (Max. Permissible)	Within Limit

Remarks:-

All the Parameters are within the limit.

Er. Rahul Sharma
Asstt. Environmental Engineer,
HPSPCB

H.P. STATE POLLUTION CONTROL BOARD
"Him Parivesh Bhawan", Regional Office Dharamshala
 Near GSSS, Dari, Tehsil Dharamshala, Distt.-Kangra (H.P.),
 PIN 176057 Phone No. 01892-222628

Website: <http://hppcb.nic.in> e-mail: pcbroyassur@gmail.com

No: - PCB/Non Polluting /RO (D/sala)/2025- 6327 Dated: 21/11/2025
 To

The Radha Soami Satsang Beas,
 VPO Paror,
 Tehsil Palampur, Distt. Kangra, H.P.
 Sub: - NO Objection Certificate regarding the hill cutting and leveling of the
 land of RSSB, Paror, for the purpose of developing Parking area for
 Satsang Programme.

Sir,

With reference to the letter no. HP/012/001/Development Work/Darang/2025/250722, dated 01.11.2025 received on date: 03.11.2025 from Area Secretary, Radha Soami Satsang Beas, Paror, Kangra, H.P. vide which they have applied for NOC for hill cutting & leveling of the land in Khasra No. 264, 579, 581, 2813/582, 2814/582, 2815/588, 2816/588 and 590 situated at Village Balla, Sub Tehsil Sullah, Distt. Kangra, H.P. as per order dated 13.01.2023 passed by Hon'ble High Court of HP in CWIPL No. 13/2021 titled Kusum bai V/s State of HP & ors. The State Pollution Control Board has no objection for the development of said land subject to the following conditions:

- i. Prior consent of the State Board shall be obtained before undertaking any steps to establish the project under Water Act, 1974 and/or Air Act, 1981, as the case may be.
- ii. Transfer/ development of land shall be governed only by the regulations and provisions prescribed by Revenue/Forest Department and this NOC alone shall not entitle the applicant to purchase/acquire/develop the land.
- iii. NOC so issued shall not confer any right on the applicant to start the development/establish the project unless the Revenue/Forest Department has actually allowed the acquisition of land.
- iv. This NOC is subject to prior forest clearance, if any required.
- v. The proponent shall maintain noise level equal to or less than the standard prescribed under Env. Protection Rules, 2016 for sensitive areas near its boundary walls.
- vi. The project proponent shall provide proper scientific system for the disposal of domestic effluent, kitchen waste water and Municipal Solid Waste, if any.
- vii. During the leveling if any muck is generated, the same should be stored/stacked/back filled scientifically alongwith the provision of toe walls, as required.
- viii. Unit should adopt all necessary pollution control measures for mitigation of air, noise and water pollution apprehended due to the hill cutting/leveling of land and construction of car parking by project proponent.
- ix. NOC does not preclude the proponent to obtain structural/soil stability certificates of concerned agencies/seek environment clearance of competent authority or NOC of other concerned stake holder departments viz T&CP, SDMA Forest department etc.
- x. The Board's permission may not be construed as blanket approval for construction/land development activity by any project.
- xi. The NOC of the State Board shall not be construed as a substitute for mandatory clearances required for the project under any other law/regulation/order and the applicant/project proponent shall obtain such mandatory permissions before taking any steps towards construction of the project.

Yours faithfully,

Signed by Varun Gupta

Date: 21-11-2025 17:24:38

Er. Varun Gupta
 Asstt. Environmental Engineer,
 HPSPCB Dharamshala

dhc

29



TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH

No. SDTPO (PLP) T-58 (Vol.-VIII)/2025-29

Dated: 13 / 04 / 26

To

✓ Assistant Environmental Engineer,
HPSPCB, Dharamshala, Distt. Kangra, H.P.

Subject.- Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P

Reference.- Your office letter No. PCB/Court Case File/PF/26-31-37 dated 08.04.2026.

Sir,

With reference to the subject cited above along with reference. It is submitted that the Radha Swami Satsang Vyas, Parour office has not obtained any approval or permission for cutting the hill nor has it submitted any application/case for planning permission to till date. However, several letters were sent to Radha Swami Satsang Vyas, Parour, Distt. Kangra, H.P. wherein it was mentioned that no cutting, excavation, alteration, construction & change of land use etc. should be done without prior approval of this Department (Copy Enclosed).

Enclosures. As above.

Yours faithfully,

Nishant

Assistant Town Planner,
Sub-Divisional Town Planning Office,
Palampur, Distt. Kangra H.P.

कार्यालय उपमण्डल अधिकारी (ना.) पालमपुर, जिला कांगडा (हि.प्र.)

क्रमांक 438 /एस.डी.के.

दिनांक 21/04/2026

सेवा में

सहायक पर्यावरण अभियन्ता

हि0प्र0 प्रदूषण नियन्त्रण बोर्ड धर्मशाला

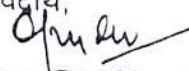
विषय-

Original Application No. 461/2025 titled as Ms. Seema Kumari Pradhan, Gram Panchayat & ors v/s State of H.P.

महोदय,

उपरोक्त विषय के सन्दर्भ में आपके कार्यालय के पत्र क्रमांक PCB/Court Case File/PF/26-31-37 दिनांक 08/04/2026 की अनुपालना में छानबीन रिपोर्ट तहसीलदार सुलह से प्राप्त हुई। रिपोर्ट का अवलोकन करने पर पाया गया कि दिनांक 18/04/2026 को विवादित खड्ड की पैमाइश क्षेत्रीय इकाई द्वारा की गई व मौका पर पाया गया कि विवादित खड्ड भूमि खसरा नं0 199-175-217-218-227-228-230-234-235-236-240-241-242-243-244-263-264 व 580 स्थित महाल बल्ला पटवार वृत्त परौर में बह रही है। उपरोक्त नम्बर खसरा में से नम्बर खसरा 217-227-224-243-242-241-240-236-235-234-264-263-230 मलकियती मालकान है व नम्बर खसरा 199-175-218-228-580 मलकियत सरकार हिमाचल प्रदेश कच्चा स्वयं बर्तनदारान रिजर्व पूल दर्ज कागजात माल है, जिसे संलग्न अक्श शजरा में नीले रंग से दर्शाया गया है। मौका मुलहजा व राजस्व रिकार्ड से पाया गया कि खड्ड मौका पर लगभग राजस्व रिकार्ड अनुसार ही बह रही है। परन्तु भूमि नम्बर खसरा 175 किस्म चरागाह बिला द्रखतान, मलकीयत सरकार हिमाचल प्रदेश में पूर्व की ओर खड्ड का बहाव पाया गया। इसके अतिरिक्त भूमि खसरा नं0 570 किस्म गैर मुमकिन नाला मलकीयत सरकार हि0प्र0 कच्चा स्वयं बर्तनदारान रिजर्व पूल जोकि राधा स्वामी सत्संग(व्यास) के निर्माण कार्य के बीच में से गुजरता है, मौका पर राजस्व रिकार्ड अनुसार कोई भी बदलाव न पाया गया है। अतः मूल प्रकरण तहसीलदार सुलह की रिपोर्ट व अक्श शजरा सहित आगामी आवश्यक कार्यवाही हेतु प्रेषित है। संलग्न मूल प्रकरण

भवदीय,



उपमण्डल अधिकारी (ना.)

पालमपुर

26

HIMACHAL PRADESH
JAL SHAKTI VIBHAG

No.EE/JSD/THL/WA-II/Rep-10/2026- 814-15
To

dated:- 21.4.26

The Asstt. Environment Engineer,
HPSPCB, Dharamshala.

Subject:-

**Original Application No. 461/2025 titled as Ms. Seema Kumari,
Pradhan , Gram Panchyat Ghaneta & Ors. V/S State of HP.**

In this connection, it is intimated by the Assistant Engineer Jal Shakti Sub- Division Dheera vide Letter No. AE/JSV/Dheera/ NGT Case/ /2026-27-75 dated 09.04.2026 that there is no significant change in the stream layout and waterway as per brief inspection report (Copy Attached). Further, as per inspection held on 07.04.2026 and study in reference to Google Earth, imagery there is no significant changes or alteration were observed in the water way of the stream ^{after} ~~the~~ commencement of the said project. This is for your kind information and necessary action ~~in~~ ⁱⁿ Thural.

DA/As above.

Sub
Executive Engineer
Jal Shakti Division
Thural

Copy to the Assistant Engineer Jal Shakti Sub Division Dheera for information and necessary action with reference to his office letter referred to above.

1
Executive Engineer
Jal Shakti Division
Thural

(107)

Himachal Pradesh
Jal Shakti Vibhag

BRIEF INSPECTION REPORT

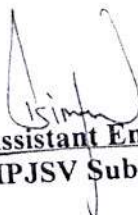
As per joint field inspection on dated 07-04-2026 in the matter of OA No. 461/2025 Ms Seema Kumari, Pradhan, GP Ghanetta & Ors vs State of HP & Ors in Compliance to Executive Engineer JSV Division Thural office letter number EE/JSD/THL/WA-II/Rep-10/2026- 115 dated 01-04-2026, the following primary findings were observed at site:-

The stream layout of the Khad has been studied in reference to Google earth Imagery of 2022 and 2025.
Pre- Date of Imagery 12-05-2022 32°04'43.19" N, 76°26'33.89" E (Attached)
Post- Date of Imagery 03-08-2025 32°04'44.20" N, 76°26'33.02" E (Attached)

It has been observed from the Imagery that there is no significant change in the stream layout and water way as per Pre and Post Imagery. Further it is submitted that while inspection on 07-04-2026, there is no significant changes or alteration were observed in the water way of the stream.

Dated :- 09-04-2026.

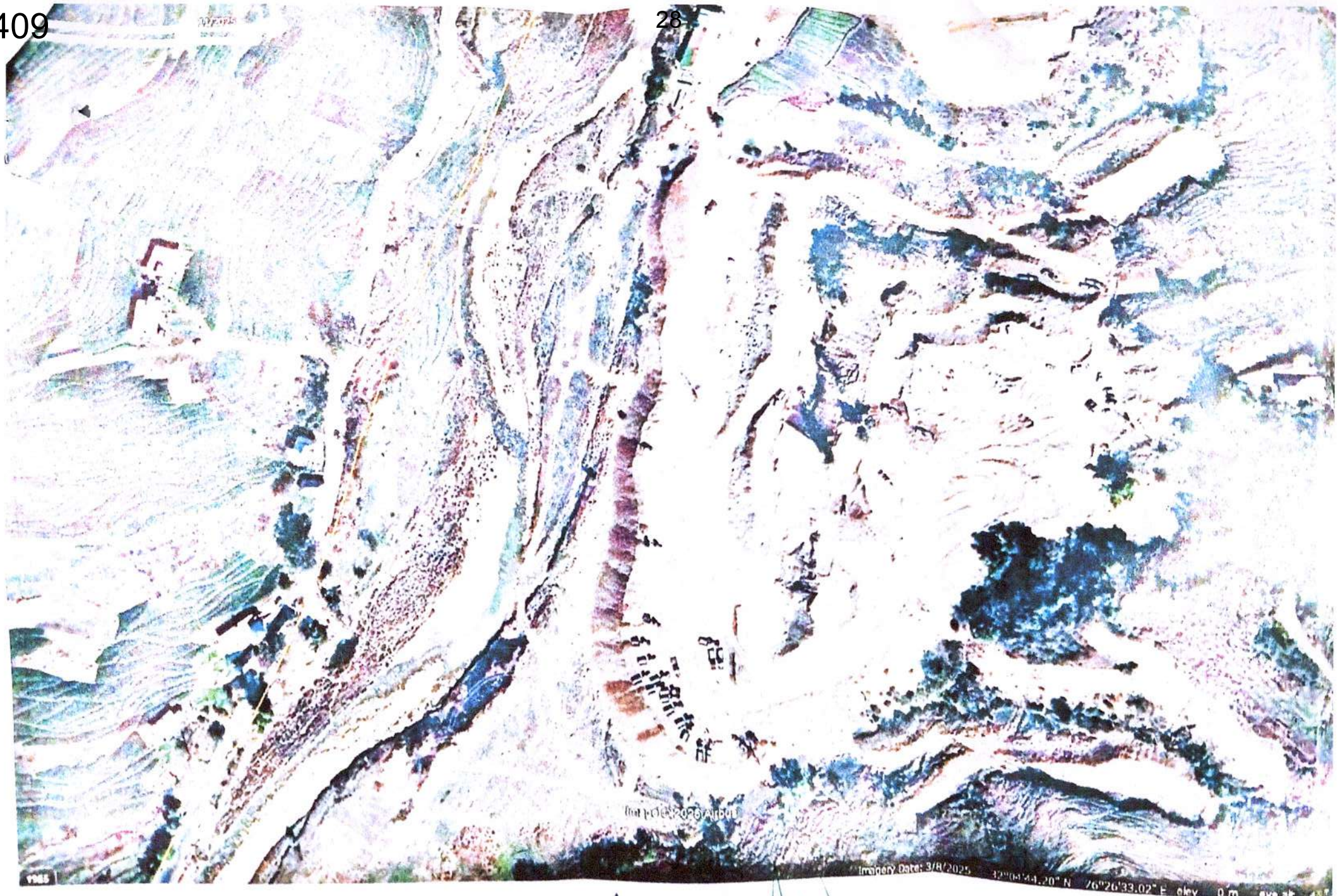

TE


Assistant Engineer
HPJSV Sub-Division Dheera

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Imagery Date: 3/8/2025
 12°08'44.20" N 76°26'33.02" E elev 0 m eye alt 4 m

409

K. S. R.

H. S. R.

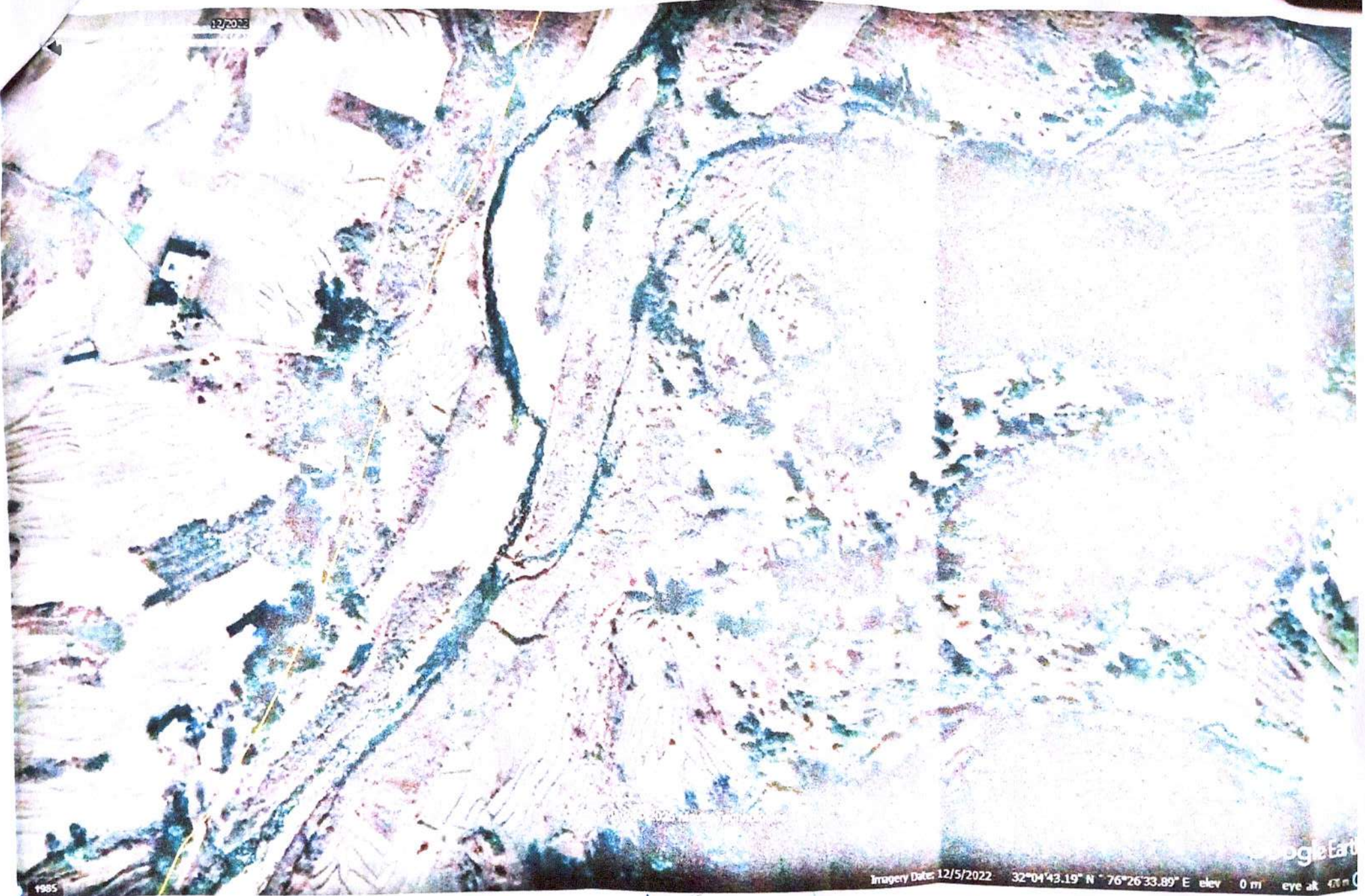
AE 09-04-2026

PRE

12-05-2022

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Imagery Date: 12/5/2022 32°04'43.19" N 76°26'33.89" E elev 0 m eye alt 473 m

110 Kval SVR-

[Signature]
JE

[Signature]
AE 9-07-2026



HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020



Office Order to impose Environmental Compensation upon M/s Radha Swami Sansang Beas, Parour, Tehsil Palampur, District Kangra HP, as per orders dated 29.07.2013 of Hon'ble NGT in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. for unscientific/ illegal muck dumping.

Whereas, according to the report received from the Regional Officer, H.P. State Pollution Control Board, Dharamshala, Distt. Kangra HP vide letter no. PCB/ Court Case File/ PF/26-154 dated 20.04.2026, vide which following observations have been made that:

1. On the basis of complaint made by Mrs. Seema Kumar and others, Village-Dhaneta, PO Darang, Tehsil- palampur, District- Kangra HP regarding Air and Water pollution created by Radha Swami Satsang Vyas, Parour, inspection conducted on 01.08.2025 and directions were issued to the unit on 13.08.2025.
2. Personal Hearing of the unit was conducted in the office of Member Secretary, HPSPCB, wherein unit replied that protection work have been started.
3. Directions were issued vide letters dated 10.04.2026 & 17.04.2026 to M/s Radha Swami Satsang Beas, Parour, Tehsil Palampur, District Kangra (HP), to comply with observations of the Committee during the inspection conducted on 07.04.2026 in compliance with the Hon'ble NGT order in O.A. No. 461/2025; however, the unit failed to comply with the directions and dumping has been observed along Taal Khad and Shi Nallah, with necessary protection measures are yet to be completed.
4. The unit was also directed to raise the height of the crate wall along Taal Khad and Shi Nallah, provide protection measures for the remaining stretches, and submit a restoration plan for the muck dumping site adjoining these water bodies, along with geo-tagged photographs.

Whereas, in view of the above, the Regional Officer, HPSPCB Dharamshala recommended to impose Environmental Compensation amounting to **Rs. 1.0 Lakh only** upon the of **M/s Radha Swami Sansang Beas**, Parour, Tehsil Palampur, District Kangra HP **for violation period**, as per orders dated 29.07.2013 of Hon'ble NGT in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. for unscientific/ illegal muck dumping.

Whereas, on the recommendations of the RO HPSPCB Dharamshala, the Committee constituted by the State Board vide office order no. 9441-9463 dated 12.09.2025 for the assessment and evaluation of Environmental Compensation on violators, have recommended to impose Environmental Compensation amounting to **Rs. 1,00,000/- (Rupees One Lakh) only** upon **M/s Radha Swami Sansang Beas**, Parour, Tehsil Palampur, District Kangra HP **under the provisions of the Hon'ble NGT's Order**

dated 29.07.2013 in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. for unscientific/ illegal muck dumping.

Whereas, the facts stated above tantamount to violation of the provisions under the provisions of Water (Prevention and Control of Pollution) Act, 1974.

In view of above, an Environmental Compensation amounting to Rs. 1,00,000/- (Rupees One Lakh) only is hereby imposed upon M/s Radha Swami Sansang Beas, Parour, Tehsil Palampur, District Kangra HP, as per order passed by the Hon'ble NGT order dated 29.07.2013 in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. Further, the unit is hereby directed to deposit the above mentioned Environmental Compensation in the account of Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c no. 54140100001617 (IFSC Code BARB0NEWSIM) within 07 days, failing which action under the provisions of Water (Prevention and Control of Pollution) Act, 1974, shall be initiated against you at your own risk & cost.

Approved by
Member Secretary

Endst. No. HPSPCB/M/s Radha Swami Sansang Beas/D.Sala 26- 1266-70 Dated: 24/04/26

Copy forwarded to the following for information, compliance/action and report: -

1. **The Regional Officer**, HPSPCB, Dharamshala, District Kangra (HP), is directed to ensure immediate compliance with the aforesaid orders and submit a compliance report forthwith. In case of non-compliance within the stipulated period, a comprehensive report with photographic evidence and clear recommendations for imposition of EC shall be submitted to Head Office in accordance with the Hon'ble NGT orders in O.A. No. 593/2017 as directed in the Hon'ble NGT order vide O.A. No. 256/2013 (Abhishek Rai vs. State of HP & Ors., dated 29.07.2013).
2. **M/s Radha Swami Sansang Beas**, Parour, Tehsil Palampur, District Kangra HP for information and necessary compliance.
3. **The IT Division**, HPSPCB Head Office Shimla (HP) with directions to immediately upload the above orders on HPSPCB Website.
4. **The Law Officer**, Legal Division, HPSPCB, HQ Shimla for information and record.
5. Case File.

Signed by Gopal Chand
Gautam
Date: 24-04-2026 13:27:13

(Dr. Gopal Chand Gautam)
Joint Member Secretary
HP State Pollution Control Board